

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**COURT-III**

IB-112 (ND)/2020

**IN THE MATTER OF**

Chipson Aviation Private Limited  
VS.  
Punjlyod Aviation Limited

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

Under Section 9 IBC code 2016

**Order delivered on 07.01.2020**

**Coram:**

Ch. Mohd. Sharief Tariq  
Hon'ble Member (Judicial)  
Shri K.K. Vohra  
Hon'ble Member (Technical)

For the Petitioner/OC : Ms. Mikshubha Sethi & CA Sandeep Manaktala Advocates  
For the Corporate Debtor :

**ORDER**

Counsel for the Operational Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operational Creditor is permitted to serve private notice at the registered office address of the Corporate Debtor by all modes and file proof of service alongwith affidavit.

Put up on 12.02.2020.



(K. K. VOHRA)  
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)